

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3523**  
TO BE ANSWERED ON 2<sup>nd</sup> APRIL, 2025

**Membership of National Cooperative Organics Limited**

3523 # Shri Mokariya Rambhai:

Will the Minister of COOPERATION be pleased to state:

- (a) whether there are certain rights and duties prescribed for the members associated with National Cooperative Organics Limited (NOCL); and  
(b) if so, the details thereof?

**ANSWER**

THE MINISTER OF COOPERATION  
(SHRI AMIT SHAH)

(a) to (b) Ministry of Cooperation has set up a new apex multi-state cooperative organics society under the MSCS Act, 2002, namely National Cooperative Organics Limited (NCOL) for providing benefit to farmers engaged in organic production and making available authentic organic produce to consumers by leveraging the strength of network of cooperatives. The byelaws of the society provide the rights and duties of ordinary members as under:

Chapter 2, clause 15 of byelaws states the following:

- (1) **Rights of ordinary members:** Every ordinary member shall be entitled to exercise rights as a member from the date of admission as a member in the Society and shall have the following rights, namely: -
- (i) Right to vote in the general body meeting;
  - (ii) Right to receive notice of general body meeting as per the bye-laws;
  - (iii) Right to attend and take active part in the proceedings of the general body meeting;
  - (iv) Right to take part in elections and contest for any post as per provision of the Act, Rules and Bye- laws for participation in the management of the Society; and
  - (v) Inspect member registers, books of accounts or any other record and obtain certified copies of the resolutions or documents on a payment of such fee as may be specified by the Board from time to time.

Provided that the Society will designate one of its officers to act as information officer for providing access to the books, information and accounts kept in regular transaction of its business with such member.

- (2) **Duties of ordinary members:**

- (i) It shall be the endeavour of every member to observe and comply with the provisions of bye-laws and decisions made by the General Body and Board of the Society in accordance with such bye-laws.
- (ii) It shall be the responsibility of every member to subscribe require number of shares and pay-up for shares and make such other payments and within such time as specified in the bye-laws.
- (iii)It shall be the duty of every member to attend regular meetings and members' education programs regularly.
- (iv)It shall be the duty of every member to patronize the products and services of the Society.
- (v) The members dealing in organic products can sell their products preferably through the Society so that the benefits of large-scale business can be realized.

\*\*\*\*\*